

**Government of India
Ministry of Youth Affairs & Sports
Department of Sports**

**LOK SABHA
UNSTARRED QUESTION NO. 2799
TO BE ANSWERD ON 05.12.2019**

National Sports Policy/Code-2011

**2799. SHRI N. REDDEPPA:
SHRIMATI VANGA
GEETHA VISWANATH:
SHRIMATI RAKSHA
NIKHIL KHADSE:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is not sanctioning funds to those sports academies and organisations that are violating National Sports Policy/Code2011;

(b) if so, the details thereof, State-wise including Andhra Pradesh; and

(c) whether the Government has proposed and asked for a feedback from Indian Olympic Association for the draft National Sports Code drafted in 2017 for administrative reforms and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
[SHRI KIREN RIJIJU]**

(a) & (b) All the National Sports Federations (NSFs) and the Indian Olympic Association (IOA) are required to adopt the provisions of the National Sports Development Code of India, 2011 (NSDCI). Academies and State level sports bodies, including that of Andhra Pradesh, do not fall under the purview of NSDCI. To be eligible for

assistance under the Scheme of Assistance to NSFs, all the NSFs must maintain their recognized status with the Department of Sports.

(C) Comments / suggestions have been sought from the Indian Olympic Association and various recognized NSFs, as being stakeholders, on the draft National Code for Good Governance in Sports, 2017. Subsequently, an Expert Committee headed by a retired Judge of Supreme Court of India has been constituted to hold consultations with stakeholders and give its recommendations.
